IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 77/2016

IN	TH	E	MA	П	ER	OF	:
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EMAAR MGF Land Pvt. Ltd., MGF Development Ltd.

.....Petitioner

SECTION:

UNDER SECTION 391(2) & 394 of the Companies Act

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s)

Shri U.K. Chaudhary, Sanior Advocate

Shri Rohan Jaitley, Shri Himanshu Vij, Shri Rajeev K. Goel & Ms. Manish Chaudhary, Advocates

For the Respondent(s)

Shri Abhinav Vashisth, Senior Advocate

Shri Mohit Jolly and Shri Pranay Agrawala, Advocates

Shri C. Balooni, Company Prosecutor

ORDER

On the request made by the learned counsel for the petitioner and applicant in C.A. No. 147/2017, the hearing is deferred to 02.08.2017.

> (CHIEF JUSTICE M.M. KUMAR) PRESIDENT

> > (DEEPA KRISHAN)

(MEMBER TECHNICAL)

24.07.2017 Vineet